Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 10th December, 2024 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 49 of 2024

A Bill further to amend the Tamil Nadu Advocates' Clerks Welfare Fund Act, 1999.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Tamil Nadu Advocates' Short title and Clerks Welfare Fund (Amendment) Act, 2024. commencement.
 - (2) It shall come into force at once.

Tamil Nadu Act 25 of 1999.

- 2. In section 2 of the Tamil Nadu Advocates' Clerks Amendment of Welfare Fund Act, 1999 (hereinafter referred to as the section 2. principal Act), in clause (o), the expression "and includes e-stamp" shall be added at the end.
 - 3. In section 12 of the principal Act, in sub-section (1),–

Amendment of section 12.

- (a) for the expression "ten rupees", the expression "twenty rupees" shall be substituted;
 - (b) the following proviso shall be added, namely:-

Provided that the Bar Council may also issue e-stamp through e-stamps online portal of the Bar Council.".

4. In section 16 of the principal Act,in sub-section (2), for the Amendment of expression "rupees four lakh", the expression "rupees seven lakh" section 16. shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Government have constituted a Fund called the Tamil Nadu Advocates' Clerks Welfare Fund to provide for the payment of retirement benefits to the Advocates' Clerks in the State and to give monetary assistance to their dependants in the event of their death under the Tamil Nadu Advocates' Clerks Welfare Fund Act, 1999 (Tamil Nadu Act 25 of 1999).

- 2. The Tamil Nadu Advocates' Clerks Association has represented to the Hon'ble Chief Minister to enhance the financial assistance paid in the event of the death of an Advocates' Clerk to the nominee from Rs.4 lakh to Rs.7 lakh and to enhance the value of the Welfare fund Stamps. The Tamil Nadu Advocates' Clerks Welfare Fund Committee, has also recommended to enhance the said financial assistance and to implement e-stamp system.
- 3. The Government, after careful consideration, have decided to accept the said request and decided to amend the said Tamil Nadu Act 25 of 1999 suitably for the aforesaid purposes.
 - 4. The Bill seeks to give effect to the above decision.

S. REGUPATHY

Minister for Law

Secretariat, Chennai-600 009, 10th December 2024.

K. SRINIVASAN, *Principal Secretary.*